

(b) The feasibility report prepared jointly by Indian and soviet experts for setting up a 2.3 million tonnes per annum Bauxite Mining Complex in Andhra Pradesh exclusively for export to USSR was considered in December, 1987 and it was found to be not economically viable. The proposal was again received in a joint meeting of Soviet and Indian experts in April, 1989 following which the Soviet Side has now indicated that the Bauxite Mining Complex of 2.3 million tonnes per annum would not be viable.

[*Translation*]

Royalty on Minerals to Bihar

8256. Shri Ram Sharan yadav: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Union Government pay 1.25 per cent royalty on minerals to Bihar, whereas 37 per cent royalty is paid to assam on petroleum products;

(b) if so, whether Government propose to pay the same royalty to Bihar Government on minerals; and

(c) if not, the reasons therefor?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Royalty on major minerals produced in any State is fixed at a uniform rate by the Central Government. The rates payable mineral-wise are specified in the Second Schedule under Section 9 of the Mines and Minerals (Regulation and Development) Act, 1987.

Likewise for Petroleum, royalty is payable on crude oil and natural gas and not on petroleum products and this is governed by the provisions of Oil fields (Regulation and Development) Act, 1984 and the Petroleum and Natural Gas rules, 1959. The present

rate is Rs. 192/- per MT on crude oil and 10% of value of natural gas obtained at the well-head. this is also applicable uniformly throughout the country. In both types of cases royalty is payable by the mining lease holder to the State Government concerned; and in no case does the Union Government pay royalty to any State Government.

(b) and (c). In view of reply to (a) above, (b) and (c) do not arise.

[*English*]

Schemes Financed by Nabard

8257. SHRI GOPI NATH JAJAPATHI: Will the Minister of FINANCE be pleased to state:

(a) the schemes being implemented at present in different States which are financed by the National Bank for Agriculture and Rural Development (NABARD) both in the agriculture and non-farm sectors;

(b) whether any such scheme is being financed by the NABARD in Orissa; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). National Bank for Agriculture and Rural Development (NABARD) has reported that the activities under the following schemes are being financed by it, at present, in different States including State of Orissa:

1. Minor Irrigation
2. Rural Electrification Corporation (REC) and State Electricity Board (SEB)
3. Land Development
4. Farm Mechanisation

5. Dry Land Farming
6. Plantation and Horticulture
7. Dairy Development & animal Husbandry
8. Fisheries (Inland and Marine)
9. Storage Godowns Market Yards
10. Forestry and Wasteland Development
11. Bio-Gas/Gobar Gas
12. Omtegrated Rural Development Project
13. Non-Farm Sector Activities
14. SC/ST Action Plan

Cadre Review of IES Officers

8258. SHRI J. CHOKKA RAO: Will the Minister of FINANCE be pleased to state:

(a) Whether the Service Rules for IEX provide for review of cadre structure periodically;

(b) the number of times the reviews have been made so far after the initial constitution and the latest year when the cadre review was made;

(c) whether Government was approached for giving time scales pending cadre review; and

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) and (b). the IES rules 1961 as amended from time to time do not provide for review of cadre structure periodically.

(c) and (d). The IES associations have

approached the Government for providing time-bound promotion to officers in the Service. However, no final view has so far been taken in this regard.

Indo-Portuguese Agreement for Return of Goa Gold

8259. SHRI L. K. ADVANI:
SHRI SHANKER SINGH VAGHELA:
SHRI PHOOLCHAND VERMA:

Will the Minister of FINANCE be pleased to state:

(a) whether the draft agreement, 1990 has been finalised between the Portuguese and the Indian authorities regarding the return of Goa gold which was taken away by the Portuguese authorities from Goa to Lisbon when Goa was liberated;

(b) the present value of the gold and the procedure and time table for its return to its owners/their successors;

(c) whether it has been ensured that the 1990 draft will finally be honoured and implemented; and

(d) the estimated number of beneficiaries?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) to (d). The Portuguese Government have indicated their readiness to return the gold ornaments removed from Goa to Lisbon. A team of State Bank of India officials would be visiting Lisbon to finalise an agreement on this subject.

The book value of the gold ornaments pledged with the erstwhile Banco Nacional Ultramarino when it was operating in Goa, was estimated at Rs. 16.33 lakhs in 6531